

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5517  
ANSWERED ON:13.12.2010  
PENDING CASES  
Bali Ram Dr.

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether a number of industrial disputes related to Mahanagar Telephone Nigam Limited (MTNL) are pending for decision in the Court of Central Labour Commissioner, Jeevandeep, New Delhi for the last three years;
- (b) if so, the details thereof;
- (c) whether no decision has been taken so far in the cases forwarded by the Central Labour Commissioner to office of the Chief Labour Commissioner, Shram shakti Bhawan; and
- (d) if so, the steps being taken by the Government for early disposal of the cases relating to MTNL?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

(a) & (b): The details of the pending cases pertaining to MTNL in the office of Regional Labour Commissioner (Central), Jeevandeep, New Delhi during last three years is as follows:-

Parties to the dispute    Date of opening of the case    Subject

MTNL/MTNL Mazdoor Sangh    24.06.2009    Unfair labour practice

MTNL/MTNL Mazdoor Sangh    16.11.2009    Transfer of Shri Om Prakash

MTNL/MTNL Mazdoor Sangh    16.11.2009    Transfer of Shri Ram Kishan

(c) & (d): The Failure of Conciliation (FOC) Report is forwarded to the Ministry of Labour & Employment by the office of Regional Labour Commissioner (Central). Four FOCs pertaining to MTNL have been received in the Ministry from Office of Regional Labour Commissioner (Central), New Delhi and all these cases have since been disposed off by the Ministry.